

**IN THE INCOME TAX APPELLATE TRIBUNAL, “F” BENCH UMBAI
BEFORE SHRI PAWAN SINGH, JUDICIAL MEMBER AND
SHRI S. RIFAUH RAHMAN, ACCOUNTANT MEMBER
ITA No. 6633/Mum/2018 for Assessment Years: 2014-15**

DCIT-8(3)(2), Room No. 615, Aayakar Bhavan, M.K. Road, Mumbai-400020.	Vs	M/s Valation Finance and Marketing Pvt. Ltd., 4 th Floor, Sadhana House, 570 Pandurang Pudhkar Marg, Worli, Mumbai-400018 PAN : AABCV1310Q
(Appellant)		(Respondent)

Appellant by :	Mrs. Samatha Mullanudi (Sr. DR)
Respondent by :	Shri Sachin Romani (AR)

**Date of Hearing : 17/02/2020
Date of Pronouncement : 17/02/2020**

Order under section 254(1) of Income Tax Act

PER PAWAN SINGH, JUDICIAL MEMBER:

1. This appeal by revenue under section 253 of Income Tax Act is directed against the order of Id. Commissioner of Income Tax (Appeals)-14, [CIT(A)], Mumbai dated 23.07.2018 for Assessment Year 2014-15. The Id CIT(A) while passing the order deleted the disallowances under section 36(1)(iii) of Rs. 1,15,67,494/- and disallowances of causal labour expenses of Rs. 2,33,720/- .
2. At the outset of hearing, the Id. Authorized representative (AR) of the assessee submitted that the tax effect involved in the present appeal is below the monetary limit of Rs.50,00,000/- prescribed by CBDT for

filing appeal before Tribunal, in its Circular No.17/2019 dated 8th August 2019. The Id. AR of the assessee also furnished the working of tax effect of Rs. 38,28,904/-, on the additions deleted by Id CIT(A), copy of which was supplied to Id. Sr. DR for the revenue.

3. On the other hand, the Id. Departmental Representative (DR) for the revenue after going through the working of the tax agreed that the tax effect involved in the present appeal is less than the monetary limit of tax effect fixed by CBDT in a recent circular.
4. Considering the submissions of both the Id. representatives of the parties, we find that tax effect involved in the present appeal is less than the monetary limit of Rs. 50,00,000/- fixed by CBDT Circular No. 17/2019 dated 8th August 2019, therefore, the appeal of revenue is dismissed being not maintainable. In the result, appeal of the revenue is dismissed due to tax effect being not maintainable.
5. In the result, appeal of the revenue is dismissed.

Order pronounced in the open court on this 17/02/2020.

Sd/-

(S. RIFAUH RAHMAN)
ACCOUNTANT MEMBER

Sd/-

(PAWAN SINGH)
JUDICIAL MEMBER

Mumbai, Date: 17.02.2020

SK

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)

5.DR: ITAT

BY ORDER

Assistant Registrar
ITAT Mumbai